

ITEM NO.101

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO.161 OF 2004

PEOPLE'S UNION FOR CIVIL LIBERTIES & ANR Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(With appln(s) for directions, early hearing, impleadment and office report)

Date: 29/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Rajinder Sachhar, Sr. Adv.
Ms. Bushra Parveen, Adv.
Ms. Mamta Saxena, Adv.
Mr. A.N. Singh, Adv.
Mr. Sanjay Parikh, AOR

For Respondent(s) Mr. P.P. Malhotra, ASG
Mr. S. Wasim A. Qadri, Adv.
Mr. Yasir Rauf, Adv.
Mrs. Sushma Suri, Adv.
Mr. B.V. Balram Das, Adv.
Mr. D.S. Mahra, AOR

For ECI Ms. Meenakshi Arora, AOR
Mr. S.K. Mendiratta, Adv.
Mr. Vasav Anantharam, Adv.

For Applicant Ms. Kamini Jaiswal, AOR
in I.A. No.3

For Applicant Mr. Raghenth Basant, Adv.
in I.A. No.2 Mr. Arjun Singh Bhati, Adv.
Mr. Hardeep Singh, Adv.
Ms. Liz Mathew, AOR

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Rajinder Sachhar, learned senior counsel for the petitioners, Mr. P.P. Malhotra, Additional Solicitor General appearing on behalf of the Union of India, Ms. Meenakshi Arora, learned counsel for the Election Commission of India and Mr. Raghenth Basant, learned counsel appearing on behalf of the applicant.

Learned counsel for the parties are permitted to file written submissions within a week from date.

Hearing concluded.

Judgment reserved.

|(Chetan Kumar)
|Court Master

|(Savita Sainani)
|Court Master

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Books referred in the Court

1. 1960 (3) SCR 975
2. 1974 (4) SCC 85
3. 1978 (1) SCC 248
4. 1980 (Supp.) SCC 53
5. 1984 92) SCC 656
6. 1993 (4) SCC 235
7. 1997 (6) SCC 1
8. 2002 (5) SCC 294
9. 2003 (4) SCC 399
10. 2006 (6) SCC 258
11. 2006 (7) SCC 1
12. 2009 (3) SCC 200